

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 154 of 2021**

In the matter of:

Sanjay Gupta

....Appellant

Vs.

**Amit Jain, Resolution Professional of Neesa Leisure
Ltd & Ors.**

....Respondents

Present:

Appellant: Mr. Garvit Khandelwal, Mr. Prithu Garg, Advocates.

**Respondents: Mr. Sumant Batra, Ms. Niharika Sharma, Advocates
for R1 (RP)
Mr. Dinkar Singh, Advocate for R2 (ARCIL)**

ORDER

(Through Virtual Mode)

15.04.2021: I.A No. 745 of 2021 has been filed by the Appellant in terms of the order dated 4th March, 2021 and subsequent orders clarifying that the Appellant has filed appeal in his capacity as Guarantor and further seeking impleadment of ARCIL as party Respondent No.2. I.A No. 745 of 2021 is allowed and necessary corrections/ amendment are permitted to be effected under Memo of Appeal by Appellant within two days.

Issue Notice upon Respondents. Notice on behalf of Respondent No.1 is waived and accepted by Mr. Sumant Batra, Advocate. Notice on behalf of Respondent No.2 is waived and accepted by Mr. Dinkar Singh, Advocate. Service upon Respondents being complete, no further notice need be issued upon Respondents. Respondents may file reply-affidavit within two weeks. Rejoinder, if any, be filed within one week thereof.

Contd/-.....

List the appeal 'for admission (after notice)' on 11th May, 2021.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

AR/g